

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
ORIGINAL APPLICATION NO.311/2022**

IN THE MATTER OF:-

DR. JEET SINGH YADAV

... APPLICANT

VERSUS

GOVT. OF NCT OF DELHI

... RESPONDENTS

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NDOH: - 15.01.2026

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Anita
(ANITA YADAV, DANICS)
SUB DIVISIONAL MAGISTRATE
NANGLOI JAT, NORTH-WEST DISTRICT
EARLIER SDM, PUNJABI BAGH, DISTRICT-WEST

THROUGH

03.01.2026
New Delhi

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IN THE MATTER OF: -

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STATUS REPORT ON BEHALF OF RESPONDENT I.E. DISTRICT MAGISTRATE
WEST, DISTRICT WEST, GOVT. OF NCT OF DELHI IN COMPLIANCE TO THE
DIRECTIONS OF THIS HON'BLE TRIBUNAL ORDER DATED 18.11.2025.

MOST RESPECTFULLY SHOWETH: -

1. That the Hon'ble Tribunal has passed an order on 18.11.2025 wherein the Hon'ble Tribunal has directed, *inter-alia*, as under -

... "28. In status reports dated 23.09.2025 and 01.11.2025, respondents no. 3-DDA has repeatedly over-emphasized the aspects of demarcation of ponds and identification of encroachments in the presence of the encroachers and the concerned revenue authorities but orders in this regard have been passed by Hon'ble Supreme Court long back in 2001 (*Hinch Lal Tiwari Vs. Kamala Devi &Ors.*) and 2011 (*Jagpal Singh &Ors. Vs. State of Punjab &Ors.*) and also by this Tribunal in 2020 (*Lt. Col. Sarvadhan Singh Oberoi vs. Union of India &Ors.*). Respondent no. 3-DDA was required to carry out of the work of demarcation and identification of encroachments but it appears that due to inefficiency/incompetence/lack of commitment on the part of its officers and also unwillingness of the concerned revenue authorities for extraneous reasons the work of demarcation of the ponds in question and identification of the encroachment of the same could not be carried out during long period of time since passing of the orders by Hon'ble Supreme Court and this Tribunal in cases mentioned above. Respondent no. 3-DDA and respondent no. 7-District Magistrate (West), Delhi are directed to execute the work of demarcation of the ponds in question and identification of the encroachment of the same within fifteen days positively and file specific demarcation reports mentioning the boundaries and measurements of the ponds in question with specific measurements of the areas encroached upon, names, parentage and address of the encroachers with details of the areas encroached upon and nature of encroachment made by them and measures taken/required to be taken for removal of encroachments with specific timelines.

...31. Reports regarding demarcation of ponds and identification of encroachments as directed above be filed by respondent no. 3-DDA and respondent no. 7-DM (West), Delhi within three weeks."

2. That in pursuance of the order dated 18.11.2025, the following Khasra No. report is being submitted.

(i) **Khasra No. 142**

As per DDA report, there is no encroachment on the water body and the water body is filled with accumulated rainwater. As intimated by DDA, the work of rejuvenation has been started by DDA and is presently underway.

(ii) **Khasra No. 178/1**

As per DDA reports, demolition proceedings were undertaken by DDA on 10.11.2025 and 11.11.2025 to remove the unauthorized constructions raised on the water body land. As per joint demolition report dated 11.11.2025 of DDA (LM) and Engineering Wing (DDA), the encroachment on Khasra No. 178/1 has been removed completely. At present, approximately 55 percent area of the water body is existing as a park and rest as vacant land.

(iii) **Khasra No. 373/1 (Takiya Talab)**

a. That, pursuant to the directions of Hon'ble Tribunal, a joint survey was conducted on 27.11.2025 in presence of officials from Revenue Department, DDA and nearby local residents of village Mundka of Water body bearing Kh. No. 373/1 known as Takiya Talab. The copy of Joint Survey report is enclosed as **Annexure – 'A'**. As per current site conditions and Joint Survey conducted, the findings in respect of water body at Kh. No. 373/1 are as under:

'The survey drawing has been prepared as per onsite conditions and as per the survey done with the local residents and concerned departments. The area of the Pond at site is 13397.59 sq. mtrs. Which is approximately equal to area of pond in Revenue record i.e. 13403 sq. mtrs (without encroachment). The premises is confined by RCC concrete Road and bounded by boundary wall from all four sides. The amenities inside the boundary wall are as under: -

Q

S. No.	Onsite Details/Description	Area (Sq. Meter)
1.	TakiaTalab (Water filled area)	8622.41
2.	TakiaTalab (Dr. B.R. Ambedkar Park Exists)	6970.57
3.	Shiv Temple Area	824.08
4.	Temple Area	349.23
5.	Transformer Area	87.30

Khasra not part of water body as per Revenue record
(371(Shiv Temple), 372,373/4)

(-)3456.00

Total Area of pond (373/1) existing at site =

13397.59 sqm

- b. However, a Joint Survey was earlier conducted on 07.11.2025 wherein, as per TSS drawing certain encroachments were found. The list of encroachers as per the TSS drawing is given as under:

S.No.	Name of the encroacher	Area (in sqm) of Encroachment	Action proposed
(i)	Kamla Devi w/o Late Sh. Mahaveer	1553 sqm	Action to be taken by DDA
(ii)	Meer Singh (Rajbala Vats w/o Late Rajmal Vats) (778/2/2, 779/4)	377 sqm	No action- Under litigation, Stay order issued by Court
(iii)	Kunwal Lal and Bhim Singh s/o Hukmi Jai Prakash s/o Bhim Singh (Kh. No. 779/4)	40 sqm	Action to be taken by DDA
(iv)	Post Office, MCD site office	115 sqm	Being essential Govt. Services, 03 month time given for finding alternate accommodation
(v)	Temple area	349.21 sqm	Letter sent by DDA to religious committee for clarification.

It is also mentioned that as per survey report, area of water body confined by boundary wall and RCC concrete road is having area of 13397 sqm i.e. nearly equal to the Revenue area of 13404 sqm. (Annexure B)

(iv) **Khasra No. 163/1**

That, as per the Status report dated 31.10.2025 filed before the Hon'ble Tribunal, no encroachment exists on water body having Kh., No. 163/1, Village Mundka.



However, there is an entry/exit gate portion of existing temple (approximate area 73 sq. mtrs.) on the water body land. As intimated by DDA, the matter has been referred to the Religious Committee, Govt. of NCT of Delhi for appropriate directions in the matter. It is further submitted that the rejuvenation/de-silting of existing water body has been undertaken by DDA and is likely to be concluded by 31.01.2026. Rest of the water body land has been already developed as a well-maintained park.

3. Further, it is mentioned here that the Government of NCT of Delhi had issued a Gazette Notification for reorganization of Districts of NCT of Delhi vide Notification No. F.223/SDM-II(HQ)/Land/2025/285 dated 25.12.2025 and the village Mundka is falling under the territorial jurisdiction of District Outer North instead of District West, therefore, it is requested that further instruction/directions may be passed to District Magistrate Outer North.
4. The present status report is submitted in compliance to the directions of this Hon'ble Tribunal order dated 18.11.2025 with the approval of District Magistrate (West) please.


(ANITA YADAV, DANICS)
SUB DIVISIONAL MAGISTRATE
NANGLOI JAT, NORTH-WEST DISTRICT
EARLIER SDM, PUNJABI BAGH, DISTRICT-WEST

1206 ANNEXURE A

JOINT INSPECTION REPORT

A joint survey was conducted in the presence of KGO/GNCTD, Patwari/WZ/DDA, JE/DPD-1/DDA and local nearby residents of water body 373/1(Takiya Talab) on the 27th November 2025. The following points are mentioned below:-

(1) As per current site condition and Joint Survey with Villagers:

The survey drawing has been prepared as per on-site conditions and as per the survey done with the local residents and concerned departments. The area of the Pond at site is 13397.59 sqm which is approximately equal to area of pond in Revenue record i.e. 13403 Sqm(without encroachment), The premises is confined by RCC concrete Road and bounded by boundary wall from all four sides. The amenities inside the boundary wall are as under :-

<u>S.No.</u>	<u>OnsiteDetails/Description</u>	<u>Area(Sq.Meter)</u>
1.	Takia Talab(Water filled area)	8622.41
2.	Takia Talab(Dr.B.R.Ambedkar Park exists)	6970.57
3.	Shiv Temple Area	824.08
4.	TempleArea	349.23
5.	Transformer Area	87.30

Khasra not part of water body as per Revenue record
(371(shiv Temple), 372, 373/4) (-) 3456.00
Total Area of Pond (373/1) area exists at site = **13397.29 sqm**

(2) List of Encroachers

<u>S. No</u>	<u>Name</u>	<u>Area(in sqm) Encroachment</u>	<u>Remarks from Enchroachers/occupants</u>
(i)	MCD office , Post Office Area (Approx) (Not mentioned in Revenue Record)	125(Approx.)	Post office requested that no coercive or demolition action may kindly be initiated until the alternative accommodation can be found, as the functioning of this Post Office is essential for public services. Hence, a notice has been served dated 27.11.2025 to MCD office & Post Office for vacation/re-location within a period of 03 Months


27/11/25
Vijender(KGO/PunbBgh/GNCTD)


27/11/25
Sahil(Patwarl /WZ/DDA)


27/11/25
Vishal (JE/DPD-1)

JOINT INSPECTION REPORT

ANNEXURE B

A joint survey was conducted in the presence of KGO/GNCTD, Patwari/WZ/DDA, AE/DPD-1/DDA JE/DPD-1/DDA and local nearby residents of water body 373/1 (Takiya Talab) on the 7th November 2025. The following points are mentioned below:-

(1) As per current site condition and Joint Survey with Villagers:

1. (a) The survey drawing has been prepared as per on-site conditions as per the survey done with the local residents the area of the Pond exists at site is 13397.59sqm which is approximately equal to Revenue area i.e. 13403sqm (without encroachment), The premises was confined by RCC concrete road and erected by boundary wall from all four sides. The amenities inside the boundary wall is as under:-

S.No.	On site Details/Description	Area(Sq. Meter)
1.	Takia Talab (Water filled area)	8622.41
2.	Takia Talab (Dr. B.R. Ambedkar Park exists)	6970.57
3.	Shiv Temple Area	824.08
4.	Temple Area	349.23
5.	Transformer Area	87.30

Khasra not part of water body as per Revenue record

(371(shiv Temple), 372, 373/4,373/3,373/2)

(-) 3456.00

Total Area of Pond (373/1) area exists at site

= 13397.59 sqm

(2) As Per TSS Verified Drawing with list of Encroachers

As per the TSS verified drawings pertaining to Khasra No. 373/1, Some portion of the existing water body has been excluded from the said demarcation and demarcated line passes through the center of existing pond water filled area.

However, the list of encroachers reflected in Khasra No. 373/1 is presented below:

S No.	Name	Area(in sqm) Encroachment	Remarks from Enchroachers/occupants
(i)	Smt. Kamla Devi	1931.45 1553.33	Claiming possession for 50 years and have Electricity connection. No documents founds attached in representation.
(ii)	Shri Meer Singh(Kh No. 778/2/3 778/2/2)	504.23 (i/c internal road area)	1. KhNo.778/2/2: 1031 sq Yards (Possession) out of 1208(land Alotted as per revenue records). 2. KhNo.778/2/3: 1109.09 sq Yards(Possession) out of 1158 (land Alotted as per revenue records) These plots were duly allotted by the Government during the land consolidation (Chakbandi) process of Village Mundka in the year 1976-77.
(iii)	1.Kunwar Lal & Bhim Singh S/o Hukmi 2.Jai Prakash S/o Bhim Singh (Kh No. 779/4)	40.13sqm	No reply received. 1. Kh No 779/4: 927.3sqm(Possession) (land Alotted as per revenue records).
(iv)	Road Area (Approx)	2024(aprox)	Road surrounds the Talab from west & South side
(v)	MCD office , Post Office Area (Approx)	115	Post office requested that no coercive or demolition action may kindly be initiated until the alternative accommodation can be found, as the functioning of this Post Office is essential for public services.
(vi)	Temple Area (Approx)	349.21	Matter is under consideration, letter sent to religious committee for consideration whether the temple are to be considered encroachment or not

Sahil(Patwari /WZ/DDA)

Vijender(KGO/Punb Bgh/GNCTD)

Navneet Kr(AE/DDA)

Vishal (JE/DPD-1)